

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4074
ANSWERED ON:19.02.2014
ADMISSION OF EWS IN PRIVATE SCHOOLS
Patle Kamla Devi ;Thakor Shri Jagdish

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether as per the Right to Education (RTE) Act, 2009 guidelines, it is mandatory for unaided private schools to reserve 25% seats for Economically Weaker Sections and if so, the details thereof;
- (b) the total number of students that benefited from this provision so far, Statewise and year-wise;
- (c) whether various reputed schools of the country and also the capital, have not implemented the said RTE guidelines;
- (d) if so, the details of such schools and the action taken against them;
- (e) the methodology with the Government to check such malpractices by the schools; and
- (f) the steps taken by the Government to spread awareness amongst the poor people for effective implementation of this provision?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) to (f): Yes Madam. The Section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act provides that a specified category school and unaided private school shall admit in class I(or pre-primary as the case may be), to the extent of twenty-five per cent of the strength of that class, children belonging to weaker sections and disadvantaged groups in the neighbourhood and provide free and compulsory elementary education till its completion. A total of 16 States have started such admissions, upto July, 2013. The information regarding the number of children admitted in the various unaided schools of the country in pursuance of section 12(1) (c) of the RTE Act is not maintained centrally. It is the responsibility of the State Governments to monitor the implementation of the provisions of section 12(1) (c) of the RTE Act by private schools. The RTE Act also provides for grievance redressal structures at national, state and local level. The Government had launched a nation-wide campaign in November, 2011 for community mobilization and public awareness on the provisions of the RTE Act. The States have also spread awareness through local community mobilisation campaigns and advertisements.